Minutes of the Policy Relaxation Committee Meeting held under the Chairmanship of DGFT, Shri Pravir Kumar, IAS on 07.07.2015

Meeting No. 05/AM16 held on 07.07.2015 at 11:00 Am.

List of officers present in the meeting is given below:

1.	Shri D. K. Singh	Addl. DGFT (Not attended)
2.	Shri L.B. Singhal	Addl. DGFT
3.	Shri K.C. Rout	Addl. DGFT (Not attended)
4.	Shri Jaikant Singh	Addl. DGFT
5.	Shri Darshan Singh	Jt. DGFT
6.	Shri S.K.Samal	Jt. DGFT
7.	Shri A.K. Srivastava	Jt. DGFT
8.	Shri Jay Karan Singh	Jt. DGFT
9.	Shri AkashTaneja	Jt. DGFT
10.	Shri J.M. Gupta	Jt. DGFT
11.	Shri S.P. Roy	Jt. DGFT
12.	Shri S.K. Mohapatra	Dy. DGFT
13.	Smt. N.R. Choudhury	FTDO

The decision taken on the individual cases are as under:-

Case No.1. M/s Yennai Hydrocarbon Services Pvt. Ltd., Mumbai
F.No. 01/89/180/14/AM-10/PC-2(A) Part 1
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for exemption and relaxation from the policy condition under para 1(II) (a), (b) (i), (ii) & (iii), (c), (d) (i), (ii) & (iii) and (e) of chapter 87 of ITC (HS), 2012 for import of the used Truck / Tractor from USA.

Decision:

The Committee decided to exempt and relax from the policy condition under para 1(II) (a), (b) (i), (ii) & (iii), (c), (d) (i), (ii) & (iii) and (e) of chapter 87 of ITC (HS), 2012 for import of the used Truck / Tractor from USA for re-export subject to the condition that the same will not be registered under motor vehicle Act and would ply within the factory premises only and not on the public roads except at the time of mobilization and de-mobilization.

Case No.2. M/s Jaguar Land Rover India Ltd. Mumbai
F.No. 01/93/180/06/AM-13/PC-2(B)/Part
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for Amendment in the import License and grant permission of second hand / used vehicles and importing these vehicles through Mumbai Air Cargo complex.

Decision:

Deferred

Case No.3. M/s Saint- Gobain Glass India Ltd., Kanchipuram
F.No. 01/60/162/384/AM14/EFGC/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for justified relief for refund of Duty Drawback on the duty paid on indigenous inputs against advance authorization No. 0410084466 dated 25.09.2006 on the lines of a similar case considered by PRC meeting No. 40/AM14 (case. 20)

Decision:

Deferred

Case No.4. M/s Saint- Gobain Glass India Ltd. Kanchipuram
F.No. 01/60/162/383/AM14/EFGC/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for justified relief for refund of Duty Drawback on the duty paid on indigenous inputs against advance authorization No. 0410084413 dated 21.09.2006 on the lines of a similar case considered by PRC meeting No. 40/AM14 (case. 20)

Decision:

Deferred

Case No.5.M/s. Sapphire Lifesciences Pvt. Ltd., Mumbai
F.No. 01/60/162/58/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: -Request for extension of EOP and Waiver from PC-18 condition in Advance Authorization No. 0310230113 dated 13.10.2003 issued under PC-9 condition for regularization purpose.

Decision:

The Committee noted that the applicant has fulfilled 49.46% exports within its initial obligation period and 50.54% outside the stipulated obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended for six months in continuation i.e. upto 30.10.2004. It is for regularisation of exports made after expiry of initial obligation period.**
II. **This is subject to a payment of composition fee @ 0.5% on unfulfilled FOB value of export made outside the EOP.**
III. **The minimum value addition of 15% as prescribed under Para 4.09 of FTP (2015-2020) shall be maintained.**

(Action: RA, Mumbai / applicant)

Case No.6.M/s. Sapphire Lifesciences Pvt. Ltd., Mumbai
F.No. 01/60/162/59/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: -Request for extension of EOP and Waiver from PC-18 condition in Advance Authorization No. 0310272706 dt. 03.06.2004 issued under PC-9 condition for regularization purpose.

Decision:

The Committee noted that the applicant has fulfilled 52.51% exports within its initial obligation period and 47.49% outside the stipulated obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended by six months in continuation i.e. upto 30.09.2005. It is for regularisation of exports made after expiry of initial obligation period.**
II. **This is subject to a payment of composition fee @ 0.5% on unfulfilled FOB value of export made outside the EOP.**
III. **The minimum value addition of 15% as prescribed under Para 4.09 of FTP (2015-2020) shall be maintained.**

(Action: RA, Mumbai / applicant)

Case No.7.M/s. Sapphire Lifesciences Pvt. Ltd., Mumbai
F.No. 01/60/162/60/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: -Request for extension of EOP and Waiver from PC-18 condition in Advance Authorization No. 0310230058 dt. 10.10.2003 issued under PC-9 condition for regularization purpose.

Decision:

The Committee noted that the applicant has fulfilled 67.88% exports within its initial obligation period and 46.56% outside the stipulated obligation period. Hence, the Committee decided the following:

I. **Export obligation period be extended by six months in continuation i.e. upto 31.03.2005. It is for regularisation of exports made after expiry of initial obligation period.**
II. **This is subject to a payment of composition fee @ 0.5% on unfulfilled FOB value of export made outside the EOP.**
III. **The minimum value addition of 15% as prescribed under Para 4.09 of FTP (2015-2020) shall be maintained.**

(Action: RA, Mumbai / applicant)

Case No.8. M/s Emcure Pharmaceutical Ltd. Pune
F.No. 01/60/162/43/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request from clubbing of 3 Advance Authorization issued under PC-9 condition for regularization purpose:

1. 3110049824 dt. 18.3.2011
2. 3110050596 dt. 26.9.2011
3. 3110052284 dt. 06.1.2012

Decision:

The Committee noted that last date of shipment in this case is within 18 months from the date of import of first consignment, against the earliest issued Authorisation. Therefore, decided the following:

- **I. Clubbing of 3 Advance Authorizations as referred above be allowed.**
- **II. Exports made against subsequent authorizations but within 18 months from the date of import of first consignment i.e. upto 31.03.2013, against the earliest issued authorization shall only be taken into account for clubbing of authorizations. This will be subject to payment of composition fee @ 0.5% on FOB value of export made beyond 12 months from the first import consignment.**
- **III. RA shall examine the case in terms of Para 4.09 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed.**
- **IV. RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.**

(**Action: RA, Pune**)

Case No.9. M/s Emcure Pharmaceutical Ltd. Pune
F.No. 01/60/162/42/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request from clubbing of 2 Advance Authorization issued under PC-9 condition for regularization purpose

1. 3110042261 dt. 08.03.2010
2. 3110045330 dt. 02.11.2010

Decision:

The Committee noted that last date of shipment in this case is within 18 months from the date of import of first consignment, against the earliest issued Authorisation. Therefore, decided the following:

- **I. Clubbing of 2 Advance Authorizations as referred above be allowed.**
- **II. Exports made against subsequent authorizations but within 18 months from the date of import of first consignment against the earliest issued authorization**

i.e. upto 31.12.11, shall only be taken into account for clubbing of authorizations. This will be subject to payment of composition fee @ 0.5% on FOB value of export made beyond 12 months from the first import consignment.

III. **RA shall examine the case in terms of Para 4.09 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed.**

IV. **RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.**

(**Action: RA, Pune**)

Case No.10.M/s Emcure Pharmaceutical Ltd. Pune
F.No. 01/60/162/39/AM16/PRC)
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request from clubbing of 3 Advance Authorization issued under PC-9 condition for regularization purpose

1. 3110053392 dt. 15.03.2012
2. 3110055397 dt. 01.05.2012
3. 3110056163 dt. 30.10.2012

Decision:

The Committee noted that last date of shipment in this case is within 12 months from the date of import of first consignment, against the earliest issued Authorisation. Therefore, decided the following:

I. **Clubbing of 3 Advance Authorizations as referred above be allowed.**

II. **Exports made against subsequent authorizations but within 12 months from the date of import of first consignment, against the earliest issued authorization i.e. upto 31.03.2013, shall only be taken into account for clubbing of authorizations.**

III. **RA shall examine the case in terms of Para 4.09 of FTP and ensure value addition of minimum 15%. The 15% value addition for evaluating entitlement is to be applied on the entire FOB and CIF of the authorizations to be clubbed.**

IV. **RA should ensure proper accounting of the duty free inputs with reference to the export product while clubbing the authorizations.**

(**Action: RA, Pune**)

Case No.11. M/s Gandhar Oil Refinery India Ltd., Mumbai
F.No. 01/60/162/902/AM14/ERFGC (PRC)
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: -Clubbing of 4 Advance Authorization No 0310517468 dated 27.04.2009, No 0310533741 dated 13.08.2009, No 0310552393 dated 23.12.2009 and No 0310571491 dated 27.04.2010.

Decision:

The committee noted that the PRC in its meeting No40/AM dated 11.03.2014 has allowed clubbing of above referred 4 Advance Authorisations, taking into consideration the facts that the RA had issued EODC / waiver of bond against three Authorisations issued in the year 2009. However, RA has reported that the LUT executed by the applicant with the Customs Authority for import of inputs has been cancelled. Thus, it cannot be treated the case of waiver of bond. Therefore, RA did not allow clubbing of said Authorisations. After detailed discussion, it was opined that while granting waiver of bond/EODC, RA has allowed pro-rata enhancement in quantity and value of the Authorisations, which permitted the Authorisation holder to further import goods, hence it cannot be a case of redemption because after redemption no exports and imports are allowed. The committee, therefore, directed RA to adhere to the decision of PRC dated 11.03.2014.

Case No.12. M/s Gandhar Oil Refinery India Ltd., Mumbai
F.No. 01/60/162/900/AM14/ERFGC (PRC)
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Clubbing of 2 Advance Authorization No 0310544575 dated 09.11.2009 and No 0310608036 dated 27.12.2010.

Decision:

The committee noted that the PRC in its meeting No40/AM dated 11.03.2014 has allowed clubbing of above referred 4 Advance Authorisations, taking into consideration the facts that the RA had issued EODC / waiver of bond against three Authorisations issued in the year 2009. However, RA has reported that the LUT executed by the applicant with the Customs Authority for import of inputs has been cancelled. Thus, it cannot be treated the case of waiver of bond. Therefore, RA did not allow clubbing of said Authorisations. After detailed discussion, it was opined that while granting waiver of bond/EODC, RA has allowed pro-rata enhancement in quantity and value of the Authorisations, which permitted the Authorisation holder to further import goods, hence it cannot be a case of redemption because after redemption no exports and imports are allowed. The committee, therefore, directed RA to adhere to the decision of PRC dated 11.03.2014.

Case No.13. M/s Phillips Carbon Black Ltd., Kolkata
F.No. 01/60/162/450/AM15/EFGC/ PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for clubbing of 9 Advance Authorization from closure purpose:

1. 0210141026 dt. 20.04.2010
2. 0210173534 dt. 03.02.2012
3. 0210173536 dt. 03.02.2012
4. 0210174787 dt. 01.03.2012
5. 0210174780 dt. 01.03.2012
6. 0210174788 dt. 01.03.2012
7. 0210173711 dt. 07.02.2012
8. 0210175667 dt. 22.03.2012
9. 0210200167 dt. 18.02.2014

Decision:

The Committee observed that Authorisation No 0210200167 dated 18.02.2014 is issued having initial export obligation period of 18 months. Whereas other all Authorisations have been issued having initial obligation period of 36 months. Further, Authorisation dated 18.02.2014 has been issued after a gap of 36 months from the date of issue of earliest issued Authorisation thus, the same cannot be allowed to be clubbed with Authorisation issued in the year 2010. The committee, therefore, did not accede to the request and directed to get the cases regularized individually in terms of Para 4.28 of HBP 2009-2014.

(**Action: RA, Kolkata -** If the party fails to get the case regularized in terms of Para 4.28 of HBP within a month from the date of communication of this decision, RA shall take action against the firm under the provision of FT (D&R) Act. 1992 and submit an Action Taken Report).

Case No.14.M/s PKPN Shinning Mills (P) Ltd., Coimbatore
F.No. 01/60/162/55/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for EOP extension of 2 Advance Authorization No. 3210048040 dated 18.05.2011 and 3210058674 dated 19.11.2012 regularization purposes.

Decision:

The committee noted that the applicant has fulfilled 100% export obligation within 48th month and 30th months respectively from the date of issue of Authorisations. Hence decided as follows.

1. **Extension in EOP upto 30.05.2015 be allowed against two Authorisations.**
2. **This will be subject to payment of composition fee @ 0.5% of FOB value of exports made after 36th month/ 18th month but up to 42nd month /24th month and @ 0.5% per months of FOB value of exports made from 43rd month upto 48th month and from 25th month upto 30th month respectively, from the date of issue of Authorisations.**
3. **Minimum 15% VA shall be maintained. Shortfall in value addition, if any, shall be regularised in terms of Para 4.28 of HBP 2009-2014.**

Case No.15.M/s Friends Timber pvt. Ltd. Nagpur
F.No. 01/60/162/20/AM16/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for review decision of PRC meeting no. 03/Am16 dt.11.05.2015 for waiver of condition no. III & V in respect EOP extension against bill of entry no. 5221169 dt. 16.04.2004 from export of teak round logs.

Decision:

The committee noted that the PRC in its meeting dated 07.07.2015 has allowed extension in export obligation period by 3 months from the date of endorsement

subject to condition that 50% exports have been completed within 12 months period as prescribed. The applicant has requested to delete the condition No III and V that is composition fee @ 0.5% of FOB value and 50% exports completion within initial obligation period. The committee, after detailed discussion, agreed to delete the 50% export condition, as the same is being imposed in case extension is sought against Advance Authorisation. In this case, export obligation period of 12 months is imposed as per condition of ITC HS No 44071010. Thus, this 50% exports completion condition is deleted. However, request for composition fee waiver is rejected.

Case No.16.M/s Cadila Pharmaceuticals Ltd., Ahmedabad
F.No. 01/60/162/31/AM16/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation of 2 advance authorization no. 0810115897 dt. 25. 10.2012 & 0810116727 dt. 07.12.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.17.M/s ABB India Ltd., Bangalore
F.No. 01/60/162/684/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation of 6 Advance Authorization.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.18.M/s Mittal polypacks Pvt. Ltd., Dhanbad (Jharkhand)
F.No. 01/60/162/725/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for second revalidation of advance authorization no. 0210183962 dt.27.11.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.19.M/s Dynamic Cables Pvt. Ltd. Jaipur
F.No. 01/60/162/687/EFGC/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015

Subject: - Request from revalidation of Advance Authorization no. 1310040655 dt.08.08.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.20.M/s Gujarat Agrochem Ltd., Mumbai
F.No. 01/60/162/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request from revalidation of Advance Authorization no. 0310703045 date. 25.07.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.21.M/S UTC Fire & Security India Ltd., Mumbai
F.No. 01/60/162/723/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation against Advance Authorization no. 0310678522 dt. 24.01.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.22.M/s Aarti Industries Ltd., Mumbai
F.No. 01/60/162/695/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation of Advance Authorization No. 0310724335 date 15.02.2013

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.23.M/s Prabhu Polycolor Private Ltd., Chennai
F.No. 01/60/162/706/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation of Authorization no. 0410141070 dt. 16.11.2012

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.24.M/s Bhavin Industries, Mumbai
F.No. 01/60/162/05/AM16/PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request form 2nd revalidation of Advance Authorization no. 0310717235 date 14.12.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.25.M/s Gujarat Narmada Valley Fertillzers& Chemicals Ltd., Gujarat
F.No. 01/60/162/712/AM15/EFGC /PRC
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation of Advance Authorization no. 3410035914 dt.23.01.2013.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No.26.M/s Alta Laboratories Ltd., Mumbai
F.No. 01/60/162/29/AM16/EFGC/PRC.
PRC Meeting No. 05/AM16 dated 07.07.2015
Subject: - Request for revalidation against Advance Authorization no. 0310699605 dated 22.06.2012.

Decision:

The Committee observed that the applicant has already been granted one revalidation of six months by RA, despite that the applicant could not utilize the Authorization. Therefore, the Committee did not accede to the request.

Case No 27:
PRC Meeting No. 05/AM16 dated 07.07.2015
Sub: Request for EOP extension/ clubbing

Decision:

The committee examined the following requests for EOP extension and/or clubbing and decided to remand the cases to RA concerned, as mentioned in the table below for consideration in terms of Para 4.38 and 4.42 as amended vide P.N. No 16 dated 04.06.2015 read with P.N. 20 dated 09.06.2015.

Sl.No.	Name of the firm	License No. and Date.	Subject	Concerned Regional Authority
1.	M/s. Stand21 Exports (I) Pvt. Ltd., Chennai.	0410143641 dt. 25.2.2013	EOP extension	Addl.DGFT, Chennai
2.	M/s. Suryadev Alloys and Power (P) Ltd., Chennai.	0410134527 dt. 7.3.2012	EOP extension	Addl.DG FT, Chennai
3.	M/s. Victora Automotive Inc., Faridabad.	0510316814 dt. 7.2.2012	EOP extension	Addl.DGFT, CLA, New Delhi.
4.	M/s. Maharashtra Seamless Ltd., Gurgaon.	0510324689 dt. 14.05.2012 & 0510348068 dt.04.03.2013 & 0510387430 dt. 26.05.2014	Clubbing of 3 A/As.	Addl.DGFT, CLA, New Delhi.
5.	M/s. Maharashtra Seamless Ltd., Gurgaon.	0510326274 dt. 30.05.2012 + 7 other licenses	Clubbing of 8 A/As.	Addl.DGFT, CLA, New Delhi.
6.	M/s. IRE-TEX Premier India Pvt. Ltd., Bangalore.	0710094513 dt. 27.3.2013.	EOP extension	Jt.DGFT, Bangalore.
7.	M/s. Gamesa Wind Turbines P. Ltd., Chennai.	0410129115 dt. 11.10.2011	EOP extension	Addl.DGFT, Chennai
8.	M/s. PayalPolyplast P. Ltd., N. Delhi.	0510277276 dt. 18.11.2010 + 2 other licences.	Clubbing of 3 A/As.	Addl.DGFT, CLA, New Delhi.
9.	M/s. Diamond Power Infrastructure Ltd., Vadodara.	3410037436 dt. 18.07.2013	EOP extension / Revalidation	Jt.DGFT, Vadodara.
10	M/s. Mittal Appliances Ltd., Indore.	5610000370 dt. 19.04.2012	EOP extension	Jt. DGFT, Indore
11	M/s. Mittal Polypacks P. Ltd., Dhanbad.	0210169342 dt.22.11.2011	EOP extension	Addl.DGFT, Kolkata.
12	M/s. Sandoz Pvt. Ltd., Mumbai.	0310679524 dt. 31.01.2012	EOP extension	Addl.DGFT, Mumbai.
13	M/s. VinyroyalPlasti-coates Ltd., Mumbai.	0310691568 dt. 20.04.2012	EOP extension	Addl.DGFT, Mumbai.
14	M/s. Shilpi Cable Technologies Ltd., N. Delhi.	0510341063 dt. 17.12.2012	EOP extension	Addl.DGFT, CLA, New Delhi.
15	M/s. Jindal Drugs Pvt. Ltd., Mumbai.	0310636340 dt. 15.06.2011 & 0310671432 dt. 19.12.2011	EOP extension	Addl. DGFT, Mumbai.
16	M/s. Jindal Drugs Pvt. Ltd., Mumbai.	0310730230 dt. 03.04.2013	EOP extension	Addl. DGFT, Mumbai.

17	M/s.Vinyroyal Plasticoates Ltd., Mumbai.	0310692667 dt. 30.04.2012	EOP extension	Addl. DGFT, Mumbai.
18	M/s. Veekay Polycoats Ltd., Gurgaon.	0510343822 dt. 21.01.2013 0510329142 dt. 09.07.2012 0510349246 dt. 15.03.2013	EOP extension / Revalidation	Addl.DGFT, CLA, New Delhi.
19	M/s. Glaze Infrastructure Pvt. Ltd., Kolkata.	0210177897 dt. 25.05.2012	EOP extension	Addl.DGFT, Kolkata.
20	M/s. Emmbi Industries Ltd., Mumbai.	0310682160 dt. 15.02.2012; 0310722564 dt. 31.01.2013 & 0310790371 dt. 20.10.2014.	Clubbing of 3 A/As.	Addl.DGFT, Mumbai.
21	M/s. Oren Hydrocarbons Pvt. Ltd., Chennai.	0410154452 dt. 21.01.2014	EOP extension	Addl.DGFT, Chennai.
22	M/s. Aquarelle India Pvt. Ltd., Bangalore.	0710085831 dt. 25.1.2012, 0710086420 dt. 17.2.2012, 0710084646 dt. 14.12.2011, 0710085610 dt. 13.1.2012 and 0710087241 dt. 22.3.2012	EOP extension	Jt.DGFT, Bangalore.
23	M/s. LalithaChem Industries Pvt. Ltd., Thane.	0310651349 dt. 02.09.2011	EOP extension	Addl.DGFT, Mumbai.
24	M/s. Yasho Industries Pvt. Ltd., Mumbai.	3010656664 dt. 28.09.2011	EOP extension	Jt.DGFT, Ludhiana.
25	M/s. Mittal Polypacks Pvt. Ltd., Kolkata.	0210169342 dt. 22.11.2011	EOP extension	Addl.DGFT, Kolkata.
26	M/s. Nicomet Industries Ltd., Mumbai.	0310662448 dt. 31.10.2011	EOP extension	Addl.DGFT, Mumbai.
27	M/s. Nicomet Industries Ltd., Mumbai.	0310312594 dt. 18.01.2005 + 14 licences.	Clubbing of 14 licences.	Addl.DGFT, Mumbai.
28	M/s. Nicomet Industries Ltd., Mumbai.	0310672301 dt. 22.12.2011	EOP extension	Addl.DGFT, Mumbai.
29	M/s. Nicomet Industries Ltd., Mumbai.	0310672307 dt. 22.12.2011	EOP extension	Addl.DGFT, Mumbai.
30	M/s. Nicomet Industries Ltd., Mumbai.	0310670730 dt. 19.10.2011	EOP extension	Addl.DGFT, Mumbai.
31	M/s. Nicomet Industries Ltd., Mumbai.	0310704658 dt. 09.08.2012	EOP extension	Addl.DGFT, Mumbai.
32	M/s. Gujarat Fluoro chemicals Ltd., Vadodara.	3410036494 dt. 21.03.2013	EOP extension	Jt.DGFT, Vadodara.
33	M/s. Apsara Silks, Bangalore.	0710103815 dt. 30.04.2014	EOP extension	Jt.DGFT, Bangalore.
34	M/s. Apsara Silks, Bangalore.	0710104978 dt. 11.06.2014	EOP extension	Jt.DGFT, Bangalore.

35	M/s. 3F Industries Ltd., Chennai.	0410132441 dt. 03.01.2012	EOP extension	Addl.DGFT, Chennai.
36	M/s. Salvi Chemical Industries Ltd., Mumbai.	0310651778 dt. 11.9.2011	EOP extension	Addl.DGFT, Mumbai.
37	M/s. Neuman&EsserEngg. (India) Pvt. Ltd., Pune.	3110049329 dt. 20.07.2011	EOP extension	Jt. DGFT, PUne
38	M/s. Crompton Greaves Ltd., Mumbai.	0310750558 dt.20.09.2013	EOP extension	Add.DGFT, Mumbai.
39	M/s. PKPN Spinning Mills (P) Ltd., Erode.	3210050782 dt. 15.11.2011	EOP extension	Jt.DGFT, Coimbatore.

The meeting ended with a Vote of thanks to the Chair.

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